

**REPEALING AND AMENDING
BILL, 1986**

2. SECRETARY-GENERAL : Sir, I lay on the Table the Repealing and Amending Bill, 1986, as passed by Rajya Sabha.

12.06 hrs.

ESTIMATES COMMITTEE

[English]

Thirty-fifth Report

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present Thirty-fifth Report (Hindi and English version) of the Estimates Committee on Action Taken by Government on the recommendations contained in their Seventeenth Report on the Ministry of Finance (Department of Economic Affairs)—Reclassification of Transactions relating to Defence Pensions.

12.07 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

[English]

**Situation arising out of settlement
on Mizoram**

SHRI C. MADHAV REDDI (Adilabad) : Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon :—

“Situation arising out of the settlement on Mizoram.”

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : My colleague Shri Ghulam Nabi Azad made a *suo moto* statement on 21st July, 1986, in the House on the Memorandum of Settlement on Mizoram.

The Memorandum of Settlement on Mizoram is a significant achievement and a stirring tribute to the earnest efforts of the Government in bringing about a peaceful solution to the two decades old Mizoram problem. The Settlement has rightly triggered a wave of enthusiasm and expectations among the people of Mizoram. There is a turning-point in the affairs of strife-torn people which enable them to put strife and suffering behind them and I believe that such a point has been reached in Mizoram. The constructive and sympathetic attitude of the Government of India and firm and steady steps taken by us in the direction of restoring normalcy in Mizoram have contributed to the changed climate with a realisation that insurgent strategy had reached a dead end. In this new atmosphere which ensures normalcy, a national approach to the aspirations of the Mizos and the people of Mizoram within the framework of the Constitution has gained ready acceptance in the country.

As per the provisions of the Memorandum of Settlement, the Mizo National Front has amended its Articles of Association so as to conform to the provisions of law. The process of MNF personnel coming overground has started. Till 28th July, 1986, 525 MNF personnel and 154 members of their families have come overground at Parva and Marpara. Certain misgivings have been expressed in the Press and by the opposition as to whether the Group headed by Shri Lalrawna will come overground. I am glad to inform to House that this Group has reported at Marpara Camp on the Border of Mizoram. MNF have deposited various types of weapons such as, Light Machine guns, Sub-machine guns, Semi Automatic Rifles, .303 rifles, rocket launchers, 12 Bore guns etc. The process of surrendering arms is continuing and it is expected that by the end of this month all the MNF personnel will come overground and surrender their arms. Subject to the fulfilment of the steps to be taken by MNF as per the Memorandum of Settlement, Government will not lag behind in implementing the provisions of the Settlement and granting of statehood to Mizoram. Schemes have already been worked out for resettlement and rehabilitation of personnel who have